

**ITEM NO.9**

**COURT NO.1**

**SECTION PIL-W**

**S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS**

**Writ Petition(s)(Civil) No(s). 553/2024**

**MADAN GOPAL AGARWAL**

**Petitioner(s)**

**VERSUS**

**MINISTRY OF LAW AND JUSTICE THROUGH ITS SECRETARY Respondent(s)**

**(FOR ADMISSION and IA No.198010/2024-PERMISSION TO APPEAR AND ARGUE  
IN PERSON)**

**Date : 18-10-2024 These matters were called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Petitioner-in-person**

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Permission to appear and argue in person is granted.
- 2 We are not inclined to entertain the Writ Petition instituted under Article 32 of the Constitution of India.
- 3 The Writ Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)  
AR-CUM-PS**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**